

ITEM NO.19

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 6243/2023

(Arising out of impugned final judgment and order dated 29-07-2022 in WPC No. 4852/2020 passed by the High Court Of Delhi At New Delhi)

INDIAN MEDICAL ASSOCIATION BIHAR STATE BRANCH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.48422/2023-CONDONATION OF DELAY IN FILING and IA No.48424/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.48421/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) )

Date : 27-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.  
Mr. Nitin Saluja, AOR  
Mr. Varun Singh, Adv.  
Mr. Himanshu Yadav, Adv.  
Mr. Akshay Dev, Adv.  
Ms. Alankriti Dwivedi, Adv.  
Ms. Kajal S Gupta, Adv.  
Mr. Saahil Mongia, Adv.  
Mr. Pankaj Modi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Permission to file the Special Leave Petition is granted.
- 2 Delay condoned.

- 3 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**